



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 11. CUTTACK, FRIDAY MARCH 13, 1942.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

EDUCATION DEPARTMENT.

NOTIFICATION.

The 7th March 1942.

No. 724-E.—The following letter is published for general information.

By order of the Governor,
S. DAS,
Secretary to Government.

No. 723-E.

GOVERNMENT OF ORISSA. EDUCATION DEPARTMENT.

FROM

RAI BAHADUR SAMUEL DAS, M.A.,
SECRETARY TO GOVERNMENT,

TO

THE DIRECTOR OF PUBLIC INSTRUCTION, ORISSA.

Dated Cuttack, the 7th March 1942.

SUBJECT.—Gift of Sri L. N. Sahu's library to the Ravenshaw College, Cuttack.

SIR,

With reference to your letter No. 77-G., dated the 30th January 1942, I am directed to request that you will be so good as to convey an expression of the appreciation of Government to Sri Lakshmi Narayan Sahu, M.A., member of the Servants of India Society, of his liberality and public spirit in making gift of his library consisting of 1,684 volumes to the Ravenshaw College at Cuttack.

I have the honour to be,
SIR,
Your most obedient servant,
S. DAS,
Secretary to Government.

REVENUE DEPARTMENT.

NOTIFICATIONS.

The 4th March 1942.

No. 669—La-30/42-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Ankusapur village, Berhampur taluk, Ganjam district, is needed for a public purpose, to wit, for Rice Research Sub-station notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act (Act I of 1894) as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorises the Sub-Collector, Berhampur, and his staff and workmen to exercise the powers conferred by section 4(2) of the Act.

Under sub-section (4) of section 17 of the Act, the Governor directs that in view of the urgency of the case the provisions of section 5-A of the Act shall not apply to the acquisition of the waste or arable lands specified in the schedule.

SCHEDULE.

District.	Taluk.	Village.	Description of land.			Name of the owner or occupier.	Boundaries—				Approximate Extent to be taken up.
			Government or inam.	Wet or dry.	Survey No.		North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10	11	12
Ganjam.	Berhampur.	Ankusapur.	Government.	Dry	1853-1-A	1. Anabathala Basudev 2. Anabathala Apparao. 3. Anabathala Madhu. 4. Anabathala Baikantam (minor, guardian No. 2).	1813	1853 1-B and 1-C.	1840 1853/1-C	1840	Acres. 6'10
			Do.	Do.	1853-1-B	1. Bolu Narasimhulu (Sano) 2. B. Ananda Rao. 3. Bolu Lakshminarayana. (Nos. 2 and 3 being minors are represented by guardian No. 1).	1843 1814	1853 2-A	1853 1-C	1853 1-A	0'19
			Do.	Do.	1853-1-C	1. Krupasindhu Panigrahi 2. Bhitmaseno Panigrahi. 3. Devaraj Panigrahi. (Nos. 2 and 3 are minors, their guardian is No. 1).	1853 1-B	1853 2-A	1853 1-D	1840 1853 1-A	1'14
			Do.	Do.	1853-1-D	1. Bolu Kodandi 2. Bolu Baya. 3. Bolu Apparao. 4. Bolu Durjyodhan. 5. Bolu Venkataratnam. 6. Bolu Babu alias Papa. (Nos. 4 and 5 are minors, their guardian is No. 1).	1843 1-C	1853 2-A	1838	1839 1-A	0'09
			Do.	Do.	1853-2-A	1. Bolu Narasimhulu (Sano) 2. Bolu Ananda Rao. 3. Bolu Laxminarayana. (Nos. 2 and 3, being minors, represented by guardian No. 1).	1841 to 1847	1853 2-B, 3-B	1830 to 1837	1853 1-B, 1-C, 1-D,	0'97
			Do.	Do.	1853-2-B	Enumulu Kamaraju	1847	1853 3-A, 3-B	1855 2-A	1853 2-A	0'64
			Do.	Do.	1853-3-A-1	Sri Raghunath Mahaprabhu with trustee Sankharsena Das, alias Sankharsan Ramanuj Das.	1847 to 1851	1853/ 3-A-2	1853/3-B	1853 2-A, 2-B.	0'47
			Do.	Do.	1853-3-A-2	Ditto	1851 1852	1855	1853/ 3-A-1	1853/ 3-A-1	0'11

District.	Taluk.	Village.	Description of land.			Name of the owner or occupier.	Boundaries—				Approximate Extent to be taken up.
			Government or inam.	Wet or dry.	Survey No.		North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10	11	12
Ganjam.	Barhampur.	Ankurapur.	Government.	Dry	1853-3-B	Enamulu Kama-raja ...	1853/3-A-1	1857 to 1859	1827 to 1830	1853/2-A, 2-B.	Acres. 1'02
			Do.	Rainfed	1820-A-1-A	1. Atala Polaya 2. Atala Ganapadi. 3. Atala Kalla (minor) represented by guardian No. 1.	1821	1820/A	1820/A-1, 3	1827	0'23
			Do.	Do.	1820-A-1-B	1. Kantala Balaram 2. Kantala Duryodhan (being minor, represented by guardian No. 1.)	1820/A-1-A	1820/A-3	1830/A-1-2	1827 1819/A	0'32
			Do.	Do.	1820-A-1-C	1. Panini Dinabandhu 2. P. Ramakrishna. 3. P. Purunanda 4. Panini Jagarath 5. Panini Madhusudan Nos. 2 to 5 minors, represented by guardian No. 1.	1820/A-1-B	1820/A-3	1820/A-1-D	1819/A	0'16
			Do.	Do.	1820-A-1-D	Raghunath Mahaprabhu with trustee Sankarashana Das alias Sankharshana Ramanuja Das.	1820/A-1-C	1820/A-1-C	1861-A	1819/A	0'23
			Do.	Do.	1820-A-2	Ditto	1821	1820/A-1-C	1820-A 3	1820-A 1-A	0'25
			Do.	Do.	1820-A-3	Ditto	1821	1820	1861	1820-A 1-A to 1-D.	4'09
			Do.	Do.	1821-1	Raghunath Mahaprabhu, trustee Sankarshana Das alias Sankarashana Ramanuja Das.	1822	1821 2	1820-A	1827	0'40
			Do.	Do.	1821-2	Ditto	1822	1860 1	1820 A	1821 1	0'22
			Do.	Do.	1822	1. Natabara Maharana alias Nara-hari Maharana 2. Khetra Maharana.	1823 2	1860 1	1821 1 and 2	1827	0'13
			Do.	Do.	1823-1	Raghunath Mahaprabhu with trustee Sankarashana Das alias Sankarashana Ramanuja Das.	1824	1860 1	1823 2	1827	0'12
			Do.	Do.	1823-2	Ditto	1823 1	1860 1	1822	1827	0'13
			Do.	Do.	1824	Ditto	1825 2	1860 1	1823-1	1827	0'38
			Do.	Do.	1825-1	Ditto	1825 6 and 7	1860 1	1823-2	1827	0'15
			Do.	Do.	1825-2	Ditto	1825-1	1860 1	1824	1827	0'23
			Do.	Do.	1826-1-A	1. Hira Sahuani 2. Raghu Sahu minor with guardian No. 1.	1859	1826/1-B	1826-2	1827	0'06
			Do.	Do.	1826-1-B part	Buqhl Sahu	1859	1826/1-B part.	1826-2	1826/1-A	0'07
			Do.	Do.	1826-1-B part	Tarini Sahu	1859	1826/1-B part.	1826-2	1827/1-B part.	0'08
			Do.	Do.	1826-1-B part	Darani Sahu	1859	1826/1-B part.	1826-2	1826/1-B part.	0'08
			Do.	Do.	1826-1-B part	Tarini Sahu	1859	1860	1826-2	1826/1-B part.	0'09

District.	Taluk.	Village.	Description of land.			Name of the owner or occupier.	Boundaries—				Approximate extent to be taken up.
			Government or inam.	Wet or dry.	Survey No.		North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10	11	12
S. Ganjam.	Berhampur.	Aukorapur.	Government.	Rainfed	1825-2 part	1. Bhika Sahu ... 2. Subudhi Sahu. 3. Panda Sahu. 4. Arakhito Sahu. 5. Adikondo Sahu. 6. Deel Sahu. (5 and 6 minors are represented by guardian No. 1.) 7. Tina Sahu, minor with guardian No. 3.	1826/1-A, 1-B.	1826/a part.	1820/3	1827	Acre. 0'16
			Do. ...	Do. ...	1826-2 part	1. Bauri Sahu ... 2. Gura Sahu. 3. Arjuna Sahu. 4. Bhiria Sahu.	1826/1-B	1826/2 part.	1826-3	1826/2 part.	0'22
			Lo. ...	Do. ...	1826-2 part	1. Bhika Sahu ... 2. Subudhi Sahu. 3. Panda Sahu. 4. Arakhito Sahu. 5. Adikondo Sahu. 6. Duli Sahu. (5 and 6 minors with guardian No. 1.) 7. Tina Sahu, minor with guardian No. 3.	1826/1-B	1860	1826-3	1826/2 part.	0'06
			Do. ...	Do. ...	1826-3 part	1. Ganapati Gowdo ... 2. Sarno Gowdo, minor with guardian No. 1.	1826-2	1826/3 Part.	1826/4 & 5	1827	0'27
			Do. ...	Do. ...	1826-3 part	Raghunath Mahaprabhu with trustee Sankarshana Das alias Sankarshan Ramanuja Das.	1826-2	1860	1825/5	1826/3 part.	0'19
			Do. ...	Do. ...	1826-4	Ditto ...	1826 3	1826/5	1826/6	1827	0'18
			Do. ...	Do. ...	1826-5	1. Ganapati Gowdo ... 2. Sarno Gowdo, being minor represented by guardian No. 1.	1826 3	1860	1826/6 & 7	1826/4	0'14
			Do. ...	Do. ...	1826-6 part	Tarini Sahu ...	1826/4	1826/6 part.	1825/1	1827	0'05
			Do. ...	Do. ...	1826-3 part	Dharani Sahu ...	1826/4 & 5	1826/7	1825/1	1826/6 part.	0'04
			Do. ...	Do. ...	1826-7 part	1. Bhika Sahu ... 2. Subudhi. 3. Panda Sahu. 4. Arakhito Sahu. 5. Adikondo Sahu. 6. Duli Sahu. (5 and 6 minors by guardian No. 1.) 7. Tina Sahu, minor by No. 3.	1826-5	1826/7 part.	1825 1	1826/6 part.	0'04
			Do. ...	Do. ...	1826-7 part	1. Bauri Sahu ... 2. Gura Sahu. 3. Arjuna Sahu. 4. Bhima Sahu.	1826-5	1860	1825-1	1826/7 part	0'03
			Do. ...	Do. ...	1827	Raghunath Mahaprabhu with trustee Sankarshana Das alias Sankarshan Ramanuja Das.	1826/3-B	1820-A to 1826.	1819-A	1826	0'04
			Do. ...	Do. ...	1828	Latchamata Mahaprabhu, trustee Madan Mohan Das.	1826/3-B	1827	1819-A	1826	0'06

District.	Taluk.	Village.	Description of land.			Name of the owner or occupier.	Boundaries.—				Approximate Extent to be taken up.
			Government or inam.	Wet or dry.	Survey No.		North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10	11	12
Ganjam.	Berhampur.	Anausapur.	Government.	Rainfed...	1829	Raghunath Mahaprabhu with trustee Sankarshana Das alias Sankarashana Ramanuja Das.	1853/3-b	1828	1816-A	1830/1 to 3	Acres. 0'53
			Do. ...	Do. ...	1830-1	Ditto ...	1853/2-A, 3b	1829	1830/2	1831/1	0'54
			Do. ...	Do. ...	1830-2	Ditto ...	1830/1	1829	1830/3	1831/1 & 2	0'26
			Do. ...	Do. ...	1820-3	Ditto ...	1830/2	1829	1819/A	1831/2	0'26
			Do. ...	Do. ...	1831-1	Ditto ...	1853/2-A	1850 1 & 2.	1831/2	1832	0'10
			Do. ...	Do. ...	1831-2	Ditto ...	1931/1	1830/2	1819 A	1853	0'09
			Do. ...	Do. ...	1832	Ditto ...	1853/2-A	1831/1 & 2.	1819/A	1833	0'21
			Do. ...	Do. ...	1833	Ditto ...	1853/2-A	1832	1819/A	1834	0'26
			Do. ...	Do. ...	1834	Ditto ...	1953/2-A	1833	1819/A	1835	0'25
			Do. ...	Do. ...	1835 part	B. Amanna ...	1853/2-A	1834	1835 part	1836	0'07
			Do. ...	Do. ...	1835 part	Raghunath Mahaprabhu with trustee Sankarshana Das alias Sankarashana Ramanuja Das.	1835 part	1834	1835 part	1836	0'09
			Do. ...	Do. ...	1835 part B.	B. Amanna ...	1835 part	1834	1835 part	1836	0'06
			Do. ...	Do. ...	1835 part	Raghunath Mahaprabhu with trustee Sankarshana Das alias Sankarashana Ramanuja Das.	1835 part	1834	1835 part	1836	0'10
			Do. ...	Do. ...	1835 part	B. Amanna ...	1835 part	1834	1961	1836	0'12
			Do. ...	Do. ...	1836 part	Raghunath Mahaprabhu with trustee Sankarshana Das alias Sankarashana Ramanuja Das.	1853 2-A	1835	1836 part	1837	0'07
			Do. ...	Do. ...	1836 part	1. Bala Sahu 2. Sania Sahu.	1836 part	1835	1836 part	1837	0'03
			Do. ...	Do. ...	1836 part	Raghunath Mahaprabhu with trustee Sankarshana Ramanuja Das.	1836 part	1835	1836 part	1837	0'08
			Do. ...	Do. ...	1836 part	1. Bala Sahu 2. Sonla Sahu.	1835 part	1835	1961	1837	0'08
			Do. ...	Do. ...	1837	1. Raghunath Mahaprabhu with trustee Sankarshana Das alias Sankarashana Ramanuja Das.	1853/1-D 2-A.	1836	1961	1838	0'23
			Do. ...	Do. ...	1838	Ditto ...	1853/1-B	1837	1961	1839/2-b, 3-b, 4.	0'28
			Do. ...	Do. ...	1839-1-A part	1. Godila Kalia 2. G. Kamaraju. 3. G. Phakru. (2 and 3 being minors represented by guardian No. 1.)	1840	1839/1-B 1853	1839/1-C	1818	1'13
			Do. ...	Do. ...	1839 part 1-B	Sankarshana Das alias Sankarashana Ramanuja Das, trustee of Sri Raghunath Mahaprabhu.	1839/1-A	1838	1839/1-B Part.	1839/1-B part.	0'13
			Do. ...	Do. ...	1839-1-B part	1. Joga Sahu 2. Bonamali Sahu, being minor represented by guardian No. 1.	1839/1-B part.	1838	1839/1-B part.	1839 1-B part.	0'06
			Do. ...	Do. ...	1839-1-B part	Raghunath Mahaprabhu with trustee Sankarshana Das alias Sankarashana Ramanuja Das.	1839/1-B part.	1838	1839 3-B	1839 1-B part.	0'07
			Do. ...	Do. ...	1839-1-B part	Juria Sahu ...	1839 1-A	1839 1-B part.	1839 3-B	1839 1-A, 1-C.	0'25
			Do. ...	Do. ...	1839-1-C	1. Elra Sahuani 2. Ganapathi Sahu. 3. Gurubaria Sahu.	1839 1-A	1839 1-B	1839 3-A	1818	0'12

District.	Taluk.	Village.	Description of land.			Name of the owner or occupier.	Boundaries—				Approximate extent to be taken up.
			Government or inam.	Wet or dry.	Survey No.		North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10	11	12
Gaujam.	Berhampur.	Ankushpur.	Government.	Rainfed...	1835-2-A	1. Gedila Kalja ... 2. Gedila Kamaraju. 3. Gedila Phakiru. Nos. 2 and 3 being minors, represented by guardian No. 1.	1839 4	1839 2-B, 4	1961	1818	Acres. 0.70
			Do. ...	Do. ...	1839-2-B part	Ditto ditto ...	1839 4	1839 4, 2-B part	1961	1839 2-A	0.13
			Do. ...	Do. ...	1835-2-B part	1. Bhaiga Sahu ... 2. Polli Sahu. 3. Boisimo Sahu. 4. Duli Sahu. Nos. 2 to 4 minors, guardian being No. 1.	1839 4	1838	1961	1839 2-B part	0.03
			Do. ...	Do. ...	1839-3-A	1. Gedila Kalja ... 2. Gedila Kamaraju. 3. Gedila Phakiru. Nos. 2 and 3 minors, guardian being No. 1.	1839 1-C	1839 1-B, 3-B.	1839 4	1818	0.21
			Do. ...	Do. ...	1839-2-B part	Raghunath Mataprabhu with trustee Sankarshana Das alias Sankarshana Ramraja Das.	1839 3-B	1838	1839 4	1839 3-B	0.03
			Do. ...	Do. ...	1839-3-B part	Junia Sahu ...	1839 1-B	1839 2-B part.	1839 4	1839 3-A	0.07
			Do. ...	Do. ...	1839-4 part	1. Gedila Kalja ... 2. Gedila Kamaraju. 3. Gedila Phakiru. (2 and 3 minors, guardian being No. 1.)	1839 4 part	1838	1839 2-b	1839 2-b	0.07
			Do. ...	Do. ...	1839-4 part	Hira Sahuani ...	1839 1-B	1838	1839 4 part	1839 4 part	0.10
			Do. ...	Do. ...	1839-4 part	1. Bhaiga Sahu ... 2. Pali Sahu. 3. Boisimo Sahu. 4. Dilli Sahu. (2 to 4 minors, guardian being No. 1.)	1839 3-B	1839 4 part	1839 2-B	1839 2-A and 4 part	0.09
			Do. ...	Do. ...	1839-4 part	1. Arjuno Sahu ... 2. Bainath Sahu. 3. Orkhito Sahu. (2 and 3 minors, guardian being No. 1.)	1839 3-A and 3-B	1839 4 part	1839 4 part	1818	0.10
			Do. ...	Do. ...	1839-4 part	1. Dandasi Sahu ... 2. Kalla Sahu, minor, guardian being No. 1.	1834 4 part	1839 4 part	1839 2-A	1818	0.19
			Do. ...	Do. ...	1840	1. Kondho Sahu ... 2. Chakra Sahu. 3. Arjuno Sahu. 4. Sukri Sahu. 5. Nila Sahu. 6. Lilli Sahu.	1841	1853 1-C	1839 1-A	1818 1865	0.82
			Do. ...	Do. ...	1841	1. Anabathala Basudev ... 2. A. Apparao. 3. A. Madhu. 4. A. Baikuntham, being minor, guardian No. 2.	1842 1 and 2	1853 1-A	1840	1865	0.50

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			Government or inam.	Wet or dry.	Survey No.		North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10	11	12
Ganjam.	Beruampur.	Ankusapur.	Government.	Rainfed...	1854	1. Parsu Dola Behara	1864/3	1862/1 and 2	1855	1852	Acres.
			Do. ...	Do. ...	1855	Lokanath Delabehara (minor guardian being No. 1).	1854	1862 2	1856 1	1853 3A-2	0.67
			Do. ...	Do. ...	1856-1	Enamula Venkataratnam	1855	1862 2	1856 2	1 53 3A-1	0.42
			Do. ...	Do. ...	1856-2	Raghunath Mahaprabhu with trustee Sankarshana Das alias Sankarshana Ramanuja Das.	1856-1	1812 2	1857	1853 3A-1	0.29
			Do. ...	Do. ...	1857	Ditto	1856-2	1862 2	1859	1853 3A-1	0.48
			Do. ...	Do. ...	1858	K. Laxminarayana	1857	1860 A-2	1859	1853 3A-1	1.01
			Do. ...	Do. ...	1859	1. G. Laxminarayana ... 2. G. Babulu. 3. G. Buchl. 4. G. Rajarao. (Nos. 2 to 4 are minors, guardian being No. 1.)	1858	1860 A-2	1896 1A, 1B	1853 3A-1	0.75
			Do. ...	Do. ...	1819-A-1	1. Pamini Laxmipati ... 2. Pamini Jayadev. 3. Pamini Bhaskar. (2 and 3 minors, guardian No. 1.)	1831 to 1834	1819 A-2	1862	1819	0.87
			Do. ...	Do. ...	1819-A-2	1. Pamini Dinabandhu ... 2. Pamini Ramakrishna. 3. P. Purnanandu. 4. P. Jagannath. 5. P. Madhusudan. (2 to 5 minors, guardian being No. 1.)	1830 3	1819 A3, A4	1861	1819 A-1	0.11
			Do. ...	Do. ...	1819-A-3	1. Pamini Laxmipati ... 2. Pamini Jayadev. 3. Pamini Bhaskar. (2 and 3 being minors, guardian No. 1.)	1827 to 1829	1820 A-1	1819 A-1	1819 A-2	0.10
			Do. ...	Do. ...	1819-A-4	Raghunath Mahaprabhu with trustee Sankarshana Das alias Sankarshana Ramanuja Das.	1819 A-3	1820 A-15	1861	1819 A-2	0.16
			Do. ...	Do. ...	1819-B-1	A. Basanna	1861	1819 B-2	1860 A	1818	3.32
			Do. ...	Do. ...	1819-B-2	1. Pamini Dinabandhu ... 2. P. Ramakrishna. 3. P. Purnananda. 4. Pamini Jagannath. 5. Pamini Madhusudan. (2 to 5 minors, guardian being No. 1.)	1861	1820 B-1B	1860 A	1819 B-1	1.36
			Do. ...	Do. ...	1820-B-1A	Ditto	1861	1820 B-1B	1819 B-1	1819 B-1	0.03
			Do. ...	Do. ...	1820-B-1B	1. Pamini Lakshmipti ... 2. Pamini Jayadev. 3. Pamini Bhaskar. (2 and 3 minors, guardian being No. 1.)	1861	1820 B-1C	1820 B/D	1819 B-1	0.20
			Do. ...	Do. ...	1820-B-1C	1. Kantala Balaram ... 2. Kantala Durjoydhan.	1861	1820	1820-B 1-E	1820 B-1-B	1.41

District.	Taluk.	Village.	Description of land.			Name of the owner or occupier.	Boundaries—				Approximate Extent to be taken up.
			Government or Inam.	Wet or dry.	Survey No.		North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10	11	12
Ganjam.	Berhampur.	Aukusapur.	Government.	Wet.	1820-B-1D ...	1. Pamini Dinabhandhu ... 2. P. Ramakrishna. 3. P. Purnabanda. 4. P. Jagannath. 5. P. Madhusudhan. (2 to 5 minors, guardian being No. 1.)	1820 B-1B	1820 B-1C	1820 2	1810 B-1	Acres. 0'20
			Do. ...	Do. ...	1820-B-I-E.	1. Pamini Lakshripati ... 2. Pamini Jayade 3. Pamini Bhaskar. (2 and 3 minors, guardian being No. 1.)	1820-B 1-E	1962	1820-B 1-F	1820 B-1D	0'90
			Do. ...	Do. ...	1820-B-1-F	Raghunath Mahaprabhu with trustee Sankarshana Das alias Sankarshana Ramanuja Das.	1820-B 1-E	1962	1820-B 2	1820 B-1D	0'06
			Do. ...	Do. ...	1820-B-2	Ditto ...	1820-B 1-E and D	1962	1960-A	1819 B-1	0'06
			Do. ...	Do. ...	1820-C-1	Atala Polayya ... Atala Ganapathi Atalakalia being minor guardian No. 1.	1961	1820 C-2	1820 C-3	1962	0'10
			Do. ...	Do. ...	1820-C-2	Kondati Ananta ...	1861	1975	1820 C-3	1820 C-3	0'70
			Do. ...	Do. ...	1820-C-3	Atala Polayya ... Atala Ganapathi. ... Atala Kalia (No. 3 being minor guardian No. 1)	1820-C 1 and 2	1975 1860 C	1820-C 4	1962	1'41
			Do. ...	Do. ...	1820-C-4	Raghunath Mahaprabhu trustee Sankarshana Das alias Sankarshana Ramanuja Das.	1820-C-3	1975 1860 C	1860 B	1962	0'33
			Do. ...	Do. ...	1860-A	Ditto ...	1810-B 1820-B	1975 1860 C	Ratnapur village.	Ratnapur	2'39
			Do. ...	Do. ...	1860-B	Ditto ...	1820-C	1962 Ratnapur village.	Ditto	1862	0'13 40'73

The 4th March 1942.

No. 667-R.—DECLARATION.—Under section 6 of the Land Acquisition Act the Governor of Orissa hereby declares that the land specified below and measuring acres 1-25, be the same, a little more or less, is needed for a public purpose, to wit, for construction of Board Higher Elementary School and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Ghumsur Division, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Ghumsur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or paimash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Ganjam.	Ghumsur.	Kulada (Map No. 296.)	S. No. 13-1 Government dry.	Pattadar and enjoyer. Dutikrishna Padhi ...	S. No. 14 ...	13-2 ...	189 ...	12 and 189 ...	Acres. 0'52
			S. No. 13-2 Government dry.	Pattadar. Dutikrishna Padhi ...	S. No. 14 ...	13-2 ...	189 ...	12-1 ...	0'23
				Enjoyers. 1. Hariswara. 2. Govindo Panda. 3. Dutikrishna Padhi.					

District.	Taluk.	Village.	Description of land, wet or dry, inam or pottam, with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up—				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Ganjam.	Ghumsur.	Kullada (Map No. 296.)	S. No. 13-3 Government dry.	<i>Pattadar and enjoyer.</i> Dutikrishna Padhi.	S. No. 14	13-4	180	13-2	0'08
			S. No. 13-4 Government dry.	Ditto ...	S. No. 14	13-5 A	189	13-3	0'03
			S. No. 13-5A Government dry.	<i>Pattadar.</i> Dutikrishna Padhi	S. No. 14	13-5 B	189	13-4	0'33
			<i>Enjoyers.</i> 1. Pottam Narasu Patro. 2. Dutikrishna Padhi.						1'25

By order of the Governor,

R. P. WARD,

Secretary to Government.

HOME DEPARTMENT.

NOTIFICATIONS.

The 9th March 1942.

No. 492-P.—In exercise of the powers conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Motor Vehicles (Drivers) Ordinance, 1942 (Ordinance No. V of 1942), shall apply to all the partially-excluded areas in the Province of Orissa specified in Part II of the Schedule to the Government of India (Excluded and Partially Excluded Areas) Order, 1936.

By order of the Governor,

J. BOWSTEAD,

Addl. Secretary to Government.

The 9th March 1942.

No. 495-P.—The following draft of a certain amendment to the Orissa Motor Vehicles Rules, 1940, which the Governor of Orissa in exercise of the powers conferred by section 68 of the Motor Vehicles Act, 1939 (IV of 1939), proposes to make, is published as required by sub-section (1) of section 133 of the said Act for the information of all persons likely to be affected thereby, and notice is hereby given that the draft will be taken into consideration on or after the 26th March 1942.

Any objection or suggestion which may be received from any person in respect of the said draft before the date specified will be duly considered.

DRAFT AMENDMENT.

After rule 75 of the said Rules the following rule shall be inserted :—

“ 75A. Stage carriage to carry conductor.—No stage carriage with a seating capacity of more than seven shall be used in a public place unless it carries, in addition to the driver, a conductor.”

The 9th March 1942.

No. 744-Poll.—In exercise of the powers conferred by sub-section (7) of section 7 of the Cinematograph Act, 1918 (II of 1918), as amended by the Cinematograph (Amendment) Act, 1919 (XXIII of 1919), the Governor is pleased to direct that the film entitled ‘Sepahi’ produced by the Indra Movitone Company, Calcutta, shall be deemed to be an uncertified film in the whole of the Province of Orissa.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 9th March 1942.

No. 781-A.R.P.—In exercise of the powers conferred by sub-rules (1) and (2) of rule 52 of the Defence of India Rules, the Governor of Orissa is hereby pleased to make the following Order :—

ORDER.

1. (a) This Order shall come into force from the date of its publication in the official Gazette.

(b) It shall apply to the towns of Cuttack, Balasore, Bhadrak, Puri, Gopalpur, Chatrapur, Berhampur and Parlakimedi.

2. During the hours of darkness no vehicle shall travel at a speed exceeding ten miles an hour.

Explanation.—For the purpose of this and the succeeding rules the expression 'hours of darkness' means the period from half an hour after sunset to half an hour before sunrise.

3. During the hours of darkness the following lights shall be exhibited in all vehicles whether moving or stationary on any public road or place :—

- (i) Any motor vehicle with more than two wheels including a motor cycle with a side car shall show at least two white lights, one on each side, in front and one red light on the right side behind.
- (ii) Any motor cycle without a side car shall show one white light in front and one red light behind.
- (iii) Any horse-drawn vehicle shall show two white lights, one on each side, in front and one red light on the right side behind.
- (iv) Any other vehicle whether drawn by an animal or human being shall have at least one white light showing in front either to the right or at the centre and a red light showing behind either to the right or at the centre.
- (v) Any bicycle propelled by human power shall have a white light showing in front and a red reflector showing on the rear mudguard which mudguard shall be painted white :

Provided that when a vehicle is standing at a recognised parking place, which is properly demarcated and is notified by the Superintendent of Police as such, no lights need be kept on.

4. During the hours of darkness no vehicle shall be on the road or a public place unless it complies with the following provisions :—

- (i) Any vehicle other than those referred to in item (ii) of the

provisions under this clause shall have white paint applied to the bumpers and running boards of the vehicle, or if the vehicle has no running board or bumper shall have white paint applied to equivalent portions of the vehicle.

- (ii) Any bullock cart or any bicycle or tricycle whether propelled mechanically or by human power shall have attached to it on the front and the rear a white surface of not less than 12 square inches.

- (iii) Any such white paint or white surface as aforesaid shall be maintained in a clean condition and unobscured.

5. The authorities responsible for the maintenance of roads shall cause white paint or white wash to be applied—

- (i) in horizontal bands 6 inches wide and 6 inches apart on trees, lamp posts and similar objects bordering the road, from ground level to a height of 3 feet ;
- (ii) in horizontal bands 6 inches wide and 6 inches apart on fences, railings, walls and similar structures on bends and corners where the line of the road thereby may be rendered more easily visible ;
- (iii) in lengths of one foot with gaps of one foot to the vertical faces of kerbs at road junctions and intersections, roundabouts, bends and corners, and places where the road width alters abruptly.

6. A light may be displayed in and for the purpose of any illuminated sign indicating the position or direction of a police-station or post, fire station, A. R. P. first aid post or hospital, A. R. P. depot or building used by Civil Defence Services or a public air raid shelter, provided, that the sign is screened from above and no light is emitted in an upward direction and the light is so dimmed that while the sign is clearly legible at a distance of 100 feet, it is inconspicuous at a distance of 250 feet.

7. Any light may be displayed which is essential for the purpose of urgent rescue, demolition or repair work carried out by the members of the Civil Defence Services; the local authorities or public utility undertakings, so long as (i) the light is so screened that no light is cast upwards as far as this is practicable and (ii) the light is extinguished immediately on receipt of air raid warning 'red' unless it is required for the conduct of the work which cannot temporarily be discontinued.

By order of the Governor,

J. BOWSTEAD,

Addl. Secretary to Government.

LAW DEPARTMENT.

NOTIFICATION.

The 10th March 1942.

No. 989-J.—It is hereby notified for general information that the Court of the Agency Subordinate Judge, Jeypore, in the district of Koraput, will observe for the year 1942 the holidays prescribed in the following list in addition to Sundays:—

Name of holidays.	English date.	Days of the week.	Remarks.
1. New Year's Day...	January 1st ...	Thursday.	
2. The day following the New Year's Day.	January 2nd ...	Friday.	
3. Pongal ...	January 12th and 13th.	Monday and Tuesday.	The dates may, if necessary, be changed by the Agency Judge.
4. Moharrum ...	January 28th ...	Tuesday ...	The date may be changed by the Agency Judge according to the visibility of the moon.
5. Shivaratri or Mahashivaratri.	February 13th ...	Friday ...	The date may be changed by the Agency Judge, if necessary.
6. Ash Wednesday...	February 18th ...	Wednesday ...	Sectional holiday for Christians only. The date may be changed by the Agency Judge, if necessary.
7. Holi or Dol Jatra or Dol Purnima (including Lunar Eclipse).	March 2nd ...	Monday ...	The date is to be fixed by the Agency Judge.
8. Telugu New Year's Day.	March 17th ...	Tuesday.	
9. Fatiha Duazdaham	March 30th ...	Monday.	
10. Good Friday to Easter Monday.	April 3rd to 6th ...	Friday to Monday.	
11. Tamil or Oriya New Year's Day.	April 13th ...	Monday.	
12. Summer vacation	May 11th to June 16th.	Monday to Tuesday.	
13. Ratha Jatra ...	July 15th ...	Wednesday.	
14. Sravana Purnima or Arani Arittam or Rakhi Bandhan	August 26th ...	Wednesday ...	The date may be changed by the Agency Judge, if necessary.
15. Janmastami ...	September 2nd ...	Wednesday ...	The date may be changed by the Agency Judge, if necessary.

Name of holidays.	English date.	Days of the week.	Remarks.
16. Binayak Chaturthi or Ganesh Chaturthi.	September 14th ...	Monday ...	The date may be changed by the Agency Judge, if necessary.
17. Mahalaya Ama-basya.	October 9th ...	Friday ...	To be observed on the 9th October or any other day that may be fixed by the Agency Judge.
18. Idul-Fitr ...	October 12th and 13th.	Monday and Tuesday.	The dates may be fixed by the Agency Judge according to the visibility of the moon.
19. Durga Puja or Ayudha Puja (including Kumar Purnima).	October 14th to 25th.	Wednesday to Sunday.	
20. Kali Puja or Dipavali.	November 7th ...	Saturday.	
21. Lakshmi Puja ...	December 17th ...	Thursday ...	To be observed on the 17th December or any other day that may be fixed by the Agency Judge.
22. Id-uz-Zoha or Bakrid.	December 19th ...	Saturday ...	The date may be changed by the Agency Judge according to the visibility of the moon. One day more will be allowed as a holiday for Muhammadans only.
23. Christmas holidays	December 24th to 31st.	Thursday to Thursday.	

By order of the Governor,
W. W. DALZIEL,
Secretary to Government.

COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATIONS.

The 10th March 1942.

No. 1006—IJ-16/41-Com.—In exercise of the powers conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the War Risks (Goods) Insurance (Amendment) Ordinance, 1941 (XII of 1941), shall apply to all the partially excluded areas of the Province of Orissa, specified in Part II of the Schedule to the Government of India (Excluded and Partially Excluded Areas) Order, 1936.

The 10th March 1942.

No. 1007—IIC-16/42-Com.—In exercise of the powers conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the National Service (Technical Personnel) Amendment Ordinance, 1942 (No. VI of 1942), shall apply to all the partially excluded areas in the Province of Orissa specified in Part II of the Schedule to the Government of India (Excluded and Partially Excluded Areas) Order, 1936.

By order of the Governor,
W. W. DALZIEL,
Secretary to Government.

DEVELOPMENT DEPARTMENT.

NOTIFICATION.

The 11th March 1942.

No. 723.—In exercise of the powers conferred by clause (e) of sub-rule (2) of rule 81 of the Defence of India Rules, the Governor of Orissa is pleased to direct that all persons carrying on business in yarn in the Province of Orissa, namely, all primary wholesale dealers of Orissa who purchase yarn directly from the mills and all other dealers of Orissa who purchase yarn from the primary wholesale dealers in the province or outside (but not direct from any mill), shall furnish direct to the Provincial

Yarn Commissioner (Director of Development, Orissa), Cuttack, not later than the 25th March 1942, returns of the stocks of all yarn held by them on the 14th February 1942, clearly showing the quantities of yarn, according to the different counts, and they shall also furnish to the Provincial Yarn Commissioner such other returns of their stocks of yarn, or such other information relating to their yarn business as the Provincial Yarn Commissioner may require from time to time in such manner as the Provincial Yarn Commissioner may direct.

By order of the Governor,

P. C. DAS,

Secretary to Government.